

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 117/MP/2023

With IA No. 79/2023

Subject : Petition under Sections 79(1)(b) and (f) read with sections 11, 29, 142, 146 and other applicable provisions of the Electricity Act, 2003 for the adjudication on matters relating to the obligations of the Tata Power Company Limited (Generator) to supply electricity in terms of the directions issued by the Ministry of Power, Government of India under section 11 of the Electricity Act, 2003 dated 20.2.2023 read with the PPA dated 22.4.2007.

Petitioner : Gujarat Urja Vikas Nigam Limited

Respondents : Tata Power Company Limited and 9 others

Date of Hearing: **5.12.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present: Shri M.G. Ramachandran, Senior Advocate, GUVNL
Shri Anand K. Ganesan, Advocate, GUVNL
Ms. Srishti Khidaria, Advocate, GUVNL
Ms. Kriti Soni, Advocate, GUVNL
Ms. Molshree Bhatnagar, Advocate, TPCL
Shri Deepak Thakur, Advocate, TPCL
Shri Neel Rahate, Advocate, TPCL
Shri G. Sai Kumar, Advocate, MSEDCL
Shri Akash Lamba, Advocate, MSEDCL

Record of Proceedings

At the outset, the learned proxy counsel for the Respondent, TPCL, requested for adjournment due to the non-availability of the arguing counsel on account of some personal difficulty. The learned Senior counsel for the Petitioner did not oppose, the said request.

2. Accordingly, based on the consent of the parties, the hearing of the matter was adjourned. The Petition will be listed along with Petition Nos. 79/MP/2023 and 92/MP/2023 along with IAs, for hearing on **24.1.2024**.

By order of the Commission

Sd/-

**(B. Sreekumar)
Joint Chief (Law)**

